

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3363  
ANSWERED ON:13.12.2012  
SUPPLY OF POWER BY PGCIL  
Natarajan Shri P.R.;Singh Shri Ganesh

**Will the Minister of POWER be pleased to state:**

- (a) whether it is mandatory on the part of Power Grid Corporation of India Limited (PGCIL) to supply surplus power available in a State to power deficit States;
- (b) if so, the details thereof;
- (c) whether there is any provision for providing compensation to farmers whose land have been acquired for setting up of towers of PGCIL;
- (d) if so, the details thereof and the nature of the compensation paid to the farmers; and
- (e) the total land of farmers acquired for the purpose, State-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) & (b) : The transmission of power from one state to another by PGCIL is based on Long term Access (LTA) power requirement by the Generators/Traders/States/Consumers concerned. The grant of Open Access under Short Term or Medium Term, which is sought by the Generators/Traders/States/ Consumers for power transmission, is accorded based on the margins available in the existing transmission system.

(c) to (e) : As per the provisions of Indian Telegraph Act, 1885 Part-III, powers of which have been vested with POWERGRID as per Gazette Notification of Ministry of Power dated 24th December, 2003, no land under transmission line/transmission tower is acquired. Compensation for damages is paid to the individual land owner as per the provision of Section 10 (d) of Indian Telegraph Act, 1885.